

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 2388  
TO BE ANSWERED ON 31<sup>st</sup> JULY, 2017

**QUALITY OF CHINESE PRODUCTS**

**2388. DR. UDIT RAJ:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has warned China that it may introduce standards for variety of products and subsequently restrict Chinese imports of non-essential items if they fall short of Indian quality norms and if so, the details thereof;
- (b) the details of items proposed to be listed in non-essential category;
- (c) whether any reaction has been received from the Chinese side in this regard and if so, the details thereof; and
- (d) the steps taken by the Government to ensure the quality and standards of the imported items from China and other countries?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

(a) to (c): All goods imported into India are subject to domestic laws, rules, orders, regulations, technical specification, environment and safety norms, that are notified from time to time. There is no proposal at present to restrict imports of products, that otherwise satisfy the aforesaid conditions, including meeting the prescribed technical standards.

(d): The Bureau of Indian Standards (BIS) formulates standards applicable to domestic products and also mandates the use of Standard Marks under a license which *mutadis mutandis* also apply to imported goods. Products have been notified under compulsory certification/registration with one of the objectives of checking influx of substandard products into Indian markets. Presently, there are 109 products covered under Compulsory Product Certification Scheme of BIS and 30 Electronic and IT Goods under Compulsory Registration Scheme of BIS. Till now, 204 licensees have been issued to Chinese manufacturers for Steel products, Electrical products, Tyres & Tubes etc. as per Product Certification Scheme of BIS. Also, 4636 manufacturers have been granted registrations for Electronic and IT Goods as per Compulsory Registration Scheme of BIS. As member of WTO. India's regulations apply to all members equally.

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